

File No. RCD-09001/1/2021-Regulatory-FSSAI

भारतीयखाद्यसुरक्षाऔरमानकप्राधिकरण

(खाद्य सुरक्षा और मानक अधिनियम, 2006 के अंतर्गत स्थापित एक वैधानिक प्राधिकरण)

(नियामक अनुपालन विभाग)

एफडीएभवन, कोटलारोड, नई दिल्ली-110002

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**Minutes of the 33<sup>rd</sup> meeting of the Central Advisory Committee held on September 15, 2021 at 10:30 hrs at FDA Bhavan, New Delhi**

The 33<sup>rd</sup> meeting of the Central Advisory Committee (CAC) of Food Safety and Standards Authority of India was held on 15.09.2021 under the chairmanship of Shri Arun Singhal, Chief Executive Officer, FSSAI through video conferencing in two sessions. List of participants is at **Annexure-1**.

At the onset, Head (RCD) welcomed the participants and briefed about the program schedule.

The meeting began with the opening remarks of CEO, FSSAI. CEO, FSSAI welcomed the participants and congratulated the Commissioners of Food Safety of States/UTs for ensuring food safety and availability during stressful time of Covid-19 pandemic. Thereafter, agenda items were taken up, discussed and decisions were taken as under: -

**Agenda Item No.1: Disclosure of Interest**

All members of CAC were requested to make Specific Declaration of Interest and Declaration Concerning Confidentiality in the forms provided with the Agenda and send back by email at [enforcement1@fssai.gov.in](mailto:enforcement1@fssai.gov.in) by 18.09.2021.

**Agenda Item No. 2: Confirmation of Minutes of the 32<sup>nd</sup> CAC Meeting**

The minutes of the 32<sup>nd</sup> CAC meeting held on 29.06.2021 were approved and adopted.

**Agenda Item 3: Action Taken Report of 32<sup>nd</sup> CAC Meeting**

Action Taken Report on the minutes of the 32<sup>nd</sup> CAC meeting held on 29.06.2021 was noted by the committee with the following specific observations:

**Agenda Item No. 4 of 32<sup>nd</sup> CAC, Form-3(a)- Details of Appellate Tribunal and Advisory Committees:**

CEO, FSSAI enquired about the status of constitution of Appellate Tribunal and Advisory Committees in Ladakh, Lakshadweep, Mizoram, Nagaland, Bihar, Karnataka and Sikkim. In response, Ladakh, Nagaland and Bihar informed that they are in process of setting up Further, Karnataka and Sikkim confirmed the constitution of Appellate Tribunals/SLACs/DLACs. Accordingly, CEO, FSSAI directed to write to Chief Secretaries of the States/UTs of Ladakh, Lakshadweep, Mizoram, Nagaland and Bihar to expedite the matter.

(Action: RCD, FSSAI)

**Agenda Item No. 4 of 32<sup>nd</sup> CAC, Form-8- Inspection, Sampling and Testing:**

Head, RCD apprised the Committee about status of random sampling findings conducted by Regional Offices, FSSAI to compare the results shared by States/UTs where the failure rate of State/ UT was more





than 40% or less than 10%. CEO, FSSAI directed the Regional Offices to present a detailed report in the next CAC meeting after completion of the random sampling and testing.

(Action: States/UTs, Regional Directors, FSSAI)

Agenda Item No. 5 of 32<sup>nd</sup> CAC- Memorandum of Understanding between FSSAI and States/UTs for strengthening of Food Safety Eco-system in the country:

In response to action taken regarding this agenda, CFS, Chhattisgarh apprised that they have opted for utilizing 75% of License/Registration fee. Kerala informed that their proposal is waiting for approval from government. CEO, FSSAI advised to follow up with these States to expedite the matter.

(Action: States/UTs and RCD, FSSAI)

Agenda Item No. 8 of 32<sup>nd</sup> CAC- Streamlining and settlement of the payment related to State license/registration fee:

CEO, FSSAI noted the submission of Bank Account details by State of West Bengal. He further advised CFS, Assam to submit Bank Account details at the earliest so that funds could be transferred to the State.

(Action: States/UTs)

Agenda Item No. 9 of 32<sup>nd</sup> CAC-Mandating the non-issuance of offline renewal of FSSAI license/registration:

CEO, FSSAI complimented the State of Arunachal Pradesh for making licensing and registration 100% online. Further, he emphasized on scanning of old files, if any and uploading them on FoSCoS portal for maintaining records. In this regard, he directed IT Division to share SOP with States/UTs at the earliest.

(Action: States/UTs and IT Division, FSSAI)

Agenda Item No. 12 of 32<sup>nd</sup> CAC- Credible Food Testing and Effective Surveillance:

CEO, FSSAI noted the submission of proposal of Karnataka States for setting up of Microbiology Lab on turnkey basis and the proposal of UP for notification of SFTL, Varanasi as recognized Laboratory.

Agenda Item No. 13 of 32<sup>nd</sup> CAC- Training Programme for Regulatory Officials, Food Safety Training and certification (FoSTaC):

CEO, FSSAI enquired from the States about the requirement of training for Adjudicating Officers. In this regard, the States of Karnataka, Meghalaya, Goa and Madhya Pradesh requested for more such trainings. It was decided that more such trainings will be organized.

(Action: Training Division, FSSAI)

Agenda Item No. 4: 1<sup>st</sup> Quarterly Performance Report of States/UTs- Review of performance of States/UTs

#### Form-1: Administrative Structure

Head RCD emphasized on submitting Quarterly report within 10 days of closing of the Quarter. He also mentioned about the considerable gap between the ideal strength of DOs/FSOs and the existing strength in various States and UTs. CEO, FSSAI appreciated Jammu & Kashmir for minimizing the gap



and improving their administrative structure. He also suggested that Maharashtra can consider assigning additional charge of DOs to some other officers till regular DOs are in position.

**Action Decided:**

- (a) States were advised to consider recruitment or provision of additional charge for the sanctioned posts of DO/ FSO.
- (b) States/UTs were advised to create posts as per the ideal strength and start recruitments on urgent basis.

**(Action: States/UTs)**

**Form-2: Details of Adjudication Cases:**

Head (RCD) mentioned about the High number of pendency in Adjudication cases in States/UTs of Andhra Pradesh, Gujarat, Haryana, J&K, Kerala, Madhya Pradesh, Maharashtra, Punjab, Tamil Nadu and Uttar Pradesh; no case filed in A & N Islands, Goa, Ladakh, Lakshadweep, Meghalaya, Mizoram, Manipur, Nagaland, Sikkim, Puducherry and Tripura; and mismatched data in Andhra Pradesh, Assam, Kerala, Chhattisgarh and Karnataka.

CEO, FSSAI stated that one of the reasons for the high pendency may be due to current COVID situation. Further CEO, FSSAI added that total number of cases is not matching with the sum of decided & pending cases in Tamil Nadu and Uttar Pradesh and the same is required to be reviewed to avoid such discrepancies.

**Action Decided:**

States/UTs to ensure submission of accurate data and ensure prompt disposal of pending cases of adjudications.

**(Action: States/UTs)**

**Form-3: Details of Appellate Tribunal and Advisory Committees**

Head (RCD) informed that there is large number of pendency in cases filed before the Appellate Tribunal in States/UTs of Bihar, Gujarat, Madhya Pradesh, Tamil Nadu and Uttar Pradesh.

CEO, FSSAI pointed out that the number of DLAC constituted (477) has decreased from the last quarter (491) which again would be a data discrepancy and asked States/UTs to verify the same. He also noticed that the number of SLAC meetings held has also come down from 14 to 2 and attributed it to being a COVID affected quarter. Further, he suggested that the DLAC meetings can be clubbed with Health Committee meetings of the districts. This may ensure that regular meetings are being held.

**Action Decided:**

- a) States/UTs to follow up with Appellate Tribunals for early disposal of cases.
- b) States/UTs to club meetings of Health Committees and DLAC.

**(Action: States/UTs)**

**Form-4: Active State Licenses and Registrations**

Head (RCD) briefed that although the number of licenses and registrations has increased the total number of FBOs under licensing/registration is below the expected increase in many States. He intimated that the States/UTs of A & N Islands, Dadra & NH Daman & Diu, Goa, Himachal Pradesh, Kerala, Ladakh, and Lakshadweep have showed improvement while Assam, Andhra Pradesh, Arunachal Pradesh, Bihar, Jharkhand, Nagaland, Odisha, Tripura and Uttarakhand have coverage less than 40% of the expected number of FBOs under licensing/ registration. There is need to organize special drives and camps for connecting with food businesses and persuade them to obtain license/registration.





CEO, FSSAI pointed out that although the number of licenses have increased, the number of inactive licenses have also increased with the same pace. He recommended that efforts are required on part of States to check and ensure renewal of license/registration well in time. He pointed out that the States of Assam and Bihar have less than 20% of expected registered FBOs and hence, they need to launch special drives and camps. He also appreciated the efforts of Nagaland, Tripura and Odisha for their improvement from last quarter.

**Action Decided:**

- a) States/UTs to initiate measures such as special drives and Camps to induct FBOs into the Licensing/Registration regime.

**(Action: States and UTs)**

**Form-5: State Licenses Pendency**

Head, RCD apprised that there are 1246 state license applications with pendency beyond 75 days in the State/UTs of Gujarat, Haryana, Rajasthan, Tamil Nadu, Uttar Pradesh, Uttarakhand & West Bengal. Also, auto-generation has not taken place because there are some queries raised by DOs which FBOs are unable to understand and submit irrelevant documents. In addition, queries are getting repeated due to which pendency is becoming high and licenses are not being issued. He mentioned that most of the State/UTs are already having help desks and FBOs may connect to them to resolve their queries thereby minimizing such pendency.

CEO, FSSAI complimented Assam and Goa for lowering down their pendency. Further, he pointed out the increase of pendency from 6% to 12% in case of Chandigarh. To this, DO, Chandigarh clarified that no new application is there and pendency is due to applications that have been reverted back for modifications. Thereafter, CEO remarked that auto-generation should not be encouraged as it reflects poorly on part of States/UTs regulatory mechanism. He pointed out the States of Andhra Pradesh, Gujarat, Jharkhand, Karnataka, Madhya Pradesh, Rajasthan and Tamil Nadu where almost more than 200 licenses have been auto-generated in single quarter alone. Though, some relaxations were given amid COVID-19 but now things are getting normal and therefore, the position should be reviewed by the respective CFS. He advised Commissioners of Food Safety to take note of this and ensure timely processing of applications.

Head, RCD further complimented the States of Arunachal Pradesh, Dadra and Nagar Haveli, Daman Diu, Ladakh, Lakshadweep, Meghalaya, Mizoram and Nagaland for nil pendency.

**Action Decided:**

- a) States/UTs to ensure to minimize pendency of State License applications.
- b) CFS of all States/UTs to review the pendency status at their level and ensure timely processing of applications instead of depending on auto-generation provision.

**(Action: States/UTs)**

**Form-6: State Registration Pendency**

Head, RCD informed that there are 4682 State registration applications with pendency beyond 15 days in States/UTs of Andhra Pradesh, Assam, Chhattigarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, Karnataka, Maharashtra, Manipur, Madhya Pradesh, Odisha, Rajasthan, Uttar Pradesh, Uttarakhand, West Bengal, Telangana and Tamil Nadu. Further, more than 89,000 registrations were auto-generated. There is need for proper guidance to FBOs to understand the queries raised by concerned authority.

CEO, FSSAI raised concern over high rate of auto generation in States/UTs of Karnataka, Maharashtra, Madhya Pradesh, Punjab, Tamil Nadu and Uttar Pradesh and urged Commissioners of Food Safety to monitor and ensure disposal of applications in stipulated period of time.





With regard to query raised by Joint Commissioner of Food Safety, Meghalaya pertaining to FoSCoS portal, it was clarified that FoSCoS has already enabled option for uploading State specific documents in "other documents" Tab. CEO suggested States/UTs to write to FSSAI in case of any further requirement.

**Action Decided:**

- a) States/UTs to ensure minimization of pendency of State Registration applications.
- b) CFS of all States/UTs to review the pendency status at their level and ensure timely processing of applications instead of depending on auto-generation provision.

(Action: States/UTs, CTO, RCD, FSSAI)

**Form-7: Consumer Grievances**

Head, RCD briefed the updated details of consumer grievances wherein overall pendency has been reduced to 1826 cases from 3182 cases pending in last quarter.

CEO, FSSAI especially complimented Delhi, Karnataka, Maharashtra and Rajasthan for reducing pendencies from last quarter and all other States/UTs as well for the good work done. He encouraged them to keep up the pace in upcoming quarter as well.

(Action: States/UTs)

**Form-8: Inspection, Sampling and Testing**

Head (RCD) remarked that pan- India only 28% of the expected inspections were carried out through FoSCoRIS. He stated that in many States/UTs, it was less than all India average of 28%. In addition, in Lakshadweep, Meghalaya, Mizoram and Puducherry no inspection was done through FoSCoRIS. CEO added that though the last quarter was Covid affected, but Commissioners of Food Safety should review this and ensure effective use of FoSCoRIS app.

CEO, FSSAI observed that out of samples being analyzed, there is wide variation in number of samples found non-conforming across the country. States with high number of non-conforming samples may attribute this to the targeted sampling being done by them and on the other hand, States with very less number of non-conforming samples may claim that food is comparatively safe. Such wide variation ranging from 0% (Sikkim, Andaman & Nicobar and Arunachal Pradesh) to 62% (Uttar Pradesh) non-conforming samples needs to be analyzed. However, overall 27% samples have failed which is same as of last quarter. On the major fall in non-conforming samples i.e. from 33% to 14% in State of Kerala, he suggested Commissioner of Food Safety, Kerala to look into the matter. Further, he directed Regional Directors, FSSAI to collect samples on random basis through CFSOs.

**Action Decided:**

Regional Directors (RDs), FSSAI to get some random sampling done through CFSOs, get them tested and compare the figures provided by the State. RDs to consider the States with less than 10% non-conforming samples and States with more than 40% non-conforming samples. The outcome of this exercise to be presented in the next CAC meeting.

(Action: Regional Directors/FSSAI)

**Form-9: Eat Right Initiatives**

ED (CS) complimented the good performance of States/UTs with regard to various Eat Right Initiatives as under:

Cluster initiatives (Clean Street Food Hubs, Fruit and Vegetable markets, BHOG and Eat Right Stations): Delhi, Gujarat, Himachal Pradesh, Meghalaya, Tamil Nadu, Uttar Pradesh and Uttarakhand.

Hygiene rating (Restaurants, Meat shops and Mithai shops): Andaman & Nicobar, Gujarat, Jharkhand, Maharashtra and Odisha.





Eat Right Campus (Offices, Hospitals, Tea estates, Jails or any place where people join): Assam, Gujarat, Tamil Nadu.

RUCO: Andhra Pradesh, Bihar, Gujarat, Delhi, Goa, Chandigarh and Chhattisgarh.

She mentioned that in addition to MoU, funds have already been disbursed to States/UTs under Eat Right Challenge and requested them to take up programmes on priority. She further requested States/UTs where none of the initiative was taken up during this quarter, to take up the programmes to implement the Eat Right Initiatives.

CEO, FSSAI observed certain discrepancies in the data given in FORM-9 and directed to specify the cumulative figures since inception of the schemes for Clusters, Hygiene Rating, Awareness, RUCO and Save Food Share Food under columns 5,7,9,10 and 11 respectively of Form 9 of the Quarterly Report. Further, he observed that columns 4, 6 and 8 of this form should have data for Clusters, Hygiene rating and Awareness for the quarter under report.

**(Action: States/UTs, RCD and SBCD,FSSAI)**

#### **Form-10- Testing Infrastructure**

Advisor, QA began the agenda by stating that 708 SMS are in place in the country. He intimated that a google form has been circulated to States/UTs and laboratories seeking feedback with respect to the performance of SMS, to which, only a limited response has been received. He further requested labs to submit the training needs of the personnel engaged in the laboratory in the google forms sent to all the laboratories. He intimated that a complete compendium of training would be developed wherein laboratories would also be mapped based on the training needs of the laboratory personnel.

CEO, FSSAI mentioned that the PTP/ILC is extremely important and inspite of NABL accreditation, consistency in testing is not there and quality testing is desired. He also stated that the condition of SFTLs in certain States is still below average and asked the Commissioners of Food Safety to pay special attention to this. Further, he enquired about the status of vacant Food Analyst posts and suggested to outsource them.

**(Action: States/UTs and Advisor (QA), FSSAI)**

#### **Form-11: CSS for strengthening of SFTLs**

Advisor, QA briefed the agenda item along with pendency of utilization certificates from the States/UTs. Further, CEO, FSSAI highlighted that some of the States/UTs might be getting funds from other sources also. But the funds which the States/UTs are getting under MoU are upto seven years. Accordingly, payments may be spread over seven years and not paid in lumpsum to get a good service back up throughout the seven years. He also mentioned that proper monitoring of CSS for strengthening of SFTLs is required

#### **Action Decided:**

- a) CFS to ensure proper utilization of HEE and to send the pending Utilization certificates at the earliest.
- b) FSSAI to develop a dashboard for monitoring of different activities under CSS for strengthening of SFTLs.

**(Action: States/UTs and Advisor (QA), FSSAI)**

#### **Form-12: Testing Infrastructure Utilization**

Advisor (QA) stated that some States/UTs are not utilizing FSWs for all three activities of testing, awareness and training. He informed about FSSAI plan of giving one FSW per district in States/UTs by 2026 and requested Commissioners of Food Safety& concerned officers to make optimal use of FSWs.





With regard to SFTLs, he focused on reducing Analysis/Testing time for tests other than microbiological testing and requested States/UTs to write to FSSAI in case of any Technical issues.

CEO, FSSAI emphasized on the good utilization of FSWs for all three activities and reducing testing time. He pointed out that Bihar, Himachal Pradesh, Jharkhand, Maharashtra, Meghalaya, Sikkim, Tamil Nadu, West Bengal and Tripura are not utilizing FSW despite reminders. He appreciated that the pendency in testing samples has come down from last quarter.

**Action Decided:**

- a) States and UTs were requested to ensure proper utilization of FSWs for all the 3 activities.
- b) SFTLs to reduce overall analysis time for tests
- c) CFS of all States/UTs to review the figures submitted in Quarterly reports before submitting to FSSAI and ensures accuracy of the same.

(Action: States/UTs)

**Form-13: Food Fortification**

ED(CS) briefed that Bihar, Kerala, Madhya Pradesh, Rajasthan, Tamil Nadu, &Telangana have provided training to lab personnel; Bihar, Delhi, J&K, Jharkhand, Kerala, Madhya Pradesh, Odisha, Tamil Nadu, Telangana, Tripura and Uttar Pradesh have conducted FBO Sensitization / Training; and Bihar, J&K, Jharkhand, Kerala, Madhya Pradesh, Telangana, Tamil Nadu and Uttar Pradesh have provided training to FSOs. She requested Food Safety Commissioners to encourage Food Safety Officers to undertake online training easily available on portal and appoint Nodal Officer in States/UTs to have interdepartmental meetings with WCD, MDM and PDS for sensitization programmes.

CEO, FSSAI observed overall encouraging improvement in Fortification but in some States/UTs situation is not good. He complimented Chandigarh, Telangana, Himachal Pradesh and Haryana for almost 100% fortification in ICDS and MDM. Further, he expected to have 100% fortification in ICDS and MDM in all States/UTs and hoped to see gradual improvement in PDS, as Hon'ble Prime Minister has announced to completely fortify rice distributed through PDS by 2024.

**Action Decided:**

- a) CFS of all States/UTs to encourage their respective FSOs to undertake the online training.
- b) States & UTs to appoint Nodal Officer to organize sensitization programmes.
- c) States/ UTs to take interest in the initiative and amplify the programme.

(Action:States/UTs)

**Form-14: FoSTaC& Regulatory Staff Training**

Head (RCD) apprised the status of trainings conducted during the quarter and mentioned nil/very low extent of trainings in Andaman and Nicobar, Arunachal Pradesh, Assam, Jammu & Kashmir, Jharkhand, Ladakh, Lakshadweep, Meghalaya, Nagaland, Mizoram, Puducherry and Sikkim. Though the funds have already been given for FoSTaC training of Street Food Vendors but the percentage of trained Food Safety Supervisor is less than 50% in the State/UTs of Arunachal Pradesh, Dadra & Nagar Haveli, Daman & Diu, Ladakh, Lakshadweep, Maharashtra, Nagaland, Puducherry, Rajasthan, and Uttar Pradesh. He emphasized on the need of increasing the number of FoSTaC as well as regulatory training in the next quarter. States/UTs were requested to include training as a part of their respective MoUs.

Further, CEO, FSSAI raised concern on lowering of the number of training partners to 262 from 1030 of last quarter. To this Director, Training clarified that data given in the agenda is correct and previously there was some anomaly which has been rectified now.

CEO, FSSAI stated that as per data around 86% of expected number of FSS have been trained. Further, CEO advised to segregate this data as FSS trained under FBOs with active license/ registration and inactive license/ registration.



**Agenda Item No. 5: Review of Ideal strength of Designated Officers (DO) and Food Safety Officers (FSO) of States/UTs**

Head RCD, FSSAI briefed about the agenda item and stated that the revised overall strength of DOs will be 815 and FSOs as 4010, based on proposals received from States/UTs. The same was reviewed by CEO, FSSAI and following changes were agreed with the agreement from respective States/UTs

Name of State/UT	Revised Number of Districts	Earlier Proposal received from States (DO)	Revised Ideal Strength (DO) desired by CAC	Earlier Proposal received from States(FSO)	Revised Ideal Strength (FSO) desired by CAC
Assam		12	33		
Tamil Nadu	38	38	39		
Telangana		17	35		
Goa				20	39

Further, Chairperson, FSSAI opined that some States are increasingly getting urbanized and a District may be divided into several food districts as per need. Accordingly, CEO advised States/UTs to keep this point in view while ascertaining required posts for DOs/FSOs. It was decided that with the above changes, the ideal strength of DOs and FSOs is finalised and letters to States/UTs will be issued indicating the revised number.

(Action: RCD, FSSAI and States/UTs)

**Agenda Item No. 6: Pending Utilization Certificates from States and UTs for grant released towards strengthening of food testing ecosystem in the country**

Head RCD intimated that many discrepancies were seen in the UCs received. States/UTs were requested to expedite the submission of remaining Utilization Certificates strictly in GFR 12-C format, complete in all respects indicating date, sanction letter number, duly signed and stamped by authorized officers and counter signed by the Administrative Secretary/ Finance Secretary.

(Action: States/ UTs)

**Agenda Item No. 7: MoU between FSSAI and States/UTs for Strengthening of Food Safety Ecosystem in the Country**

Head (RCD) made a presentation on the status of MoUs between FSSAI and States/UTs, wherein it was mentioned that in the financial year 2021-22 proposals from 34 States/UTs have been received till 01.09.2021. Out of this 21, proposals have been finalized with total budget of about Rs 68 Crore and rest under process.

CEO enquired the status from the States which have not submitted any proposal for MoU. To this, Telangana assured to submit the MoU along with work plan by 30.09.2021. Further, he requested States/UTs whose MoU are under process to expedite submission of clarifications; to utilize unspent balance and submit utilization certificates for work plan 2020-21 so as to consider release of next tranche of funds.



CEO, FSSAI stressed that ideally FSSAI should be releasing the amount decided through MoU in April for utilization by States. Hence, he advised States/UTs to prepare action plan for FY 2022-23 in advance and submit the same by 15.10.2021 so that the same can be deliberated and MoU's can be signed by March 2022 and funds released in April 2022.

(Action: States/UTs)

### **Presentation on India @ 75: Freedom from Transfats**

The first session ended with a **Presentation by Ms. Vandana Shah, Regional Director, South Asia Programs, Global Health Advocacy Incubator** on India @ 75: Freedom from trans fats by 2022- Creating momentum for comprehensive enforcement (**Annexure-2**). She remarked that industrial trans-fats are harmful for heart (increases LDL and decreases HDL) and are responsible for 5 lacs deaths a year globally. She added that Vanaspati, Margarines and Shortenings are the main PHVO products & Baked, deep fried and sweets are the common sources of trans-fats in India.

She also mentioned that enforcement of trans-fat regulation at state level is the key for elimination of trans-fat from our food cycle and GHAI is available to provide technical assistance to states.

CEO FSSAI thanked Ms. Vandana for the presentation and intimated that FSSAI has carried out a survey on trans-fats to assess the situation and the Survey Results will be shared with States/ UTs soon. States/ UTs will then require following up with the defaulting FBOs and ensure to meet the deadline.

**End of Session-1**

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### **SECOND SESSION**

#### **Agenda No. 8: Issuance of comprehensive guidelines on inspections to enable the authorities to carry out the inspections of the premises of the Food Business operators effectively & efficiently.**

ED (CS) explained the draft comprehensive guidelines on inspections to CAC members. These guidelines are based on risk based inspection approach to enable the authorities to carry out the inspections of the premises of the Food Business operators effectively & efficiently while ensuring the safety of high risk food categories in a more systematic and intensive manner. Once approved, these guidelines will supersede several orders/ advisories/ instructions issued from time to time. The draft has provisions for exemption from inspections for one year in case the FBO has got hygiene rating score of 5 or 4 stars or audit score more than 80%. This will reduce the burden on regulatory authorities.

During discussions, CEO, FSSAI emphasized on prioritizing inspection of high risk food businesses and to persuade FBOs to conduct Hygiene Rating Certification and third party audits, to reduce the workload of FSOs and in the meantime start recruitment to increase the strength of FSO/ DOs .

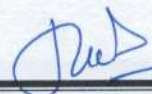
Further, CFS, Maharashtra also enquired about the possibility of States/ UTs to specify categories of food businesses for mandatory audits based on risk factors particular to each state.

CFS, Gujarat pointed out that since validity of Hygiene Rating Certification is of 2 years, the exemption may be extended to 2 years.

#### **Action Decided:**

- a) Issue clarification on whether the Commissioners of Food Safety could give directions for mandatory Food Safety Audits for high risk State-specific commodities.
- b) Consider modification of the periodicity & exemption provision in the guidelines in line with validity of Hygiene Rating Certification and third party audit frequency in order to encourage self-regulation.

(Action: States/UTs, RCD)





### **Agenda No. 9: Digitisation of Enforcement Activities**

ED (CS) briefed about the complete digitization of enforcement activities wherein provisions, such as Capturing Sample Details, Improvement notices, Capturing details of Adjudication and Penalties, Online Penalties (in case of Annual Returns), have been enabled in FoSCoS. It was informed that 100% recording of enforcement activities shall be done by all Authorities (State/ Central/ Railways/ Airports) in FoSCoS w.e.f 1st October 2021 as discussed in the 32<sup>nd</sup> CAC meeting held on 29.06.2021.

#### **Action Decided:**

CFS of all States/UTs and other licensing authorities to issue necessary directions to DOs/FSOs and ensure complete digitization of enforcement activities.

(Action: States/UTs, RCD)

### **Agenda No. 10: Enabling Commissioners of Food Safety to monitor and perform regulatory activities through FoSCoS**

ED(CS) briefed about the key developments that have been incorporated in FoSCoS for Commissioners of Food Safety to make informed decisions. These developments include comprehensive dashboard for enabling CFS to view Issued Licenses/Registrations, Applications' Status, Monitoring Consumer Grievances and Enforcement Activities such as Inspections and Sampling conducted through FoSCoRIS; Creation of role of Joint Commissioner; Change of Jurisdiction, FBO Help, Data Analytic of Submitted Annual Returns, viewing FBO's history in one click, Sending Bulk emails and a comprehensive search console.

Further, CFS, Uttarakhand requested to capture status of pending pre and post inspections at FSO level in FoSCoS dashboard. CFS, Maharashtra requested to conduct monthly VCs with IT Division to update the regulatory staff about the periodic changes incorporated in FoSCoS.

#### **Action Decided:**

Online trainings for DOs/ FSOs with respect to changes incorporated in FoSCoS to be conducted every month.

(Action: IT division & RCD)

### **Agenda No.11: Inputs on draft 'Scheme for Waiver of penalties due to non-submission of Annual or Half Yearly Return for previous financial years up to FY 2019-20'**

ED(CS) briefed the Scheme for Waiver of penalties due to non-submission of Annual or Half Yearly Return by FBOs [Manufacturers and Importers] for previous financial years up to FY 2019-20 to CAC members. The scheme was approved by Food Authority in its 31<sup>st</sup> meeting and subsequently, the scheme was sent to the Ministry of Health and Family Welfare, GoI, for concurrence. The MoHFW has then asked for estimated financial implication. In this regard, States/UTs are requested to deliberate on the following points and provide their inputs on the following:

- i. Estimated financial implications involved, if waiver of penalty is to be allowed as per draft scheme.
- ii. Total penalties imposed and amount levied/recovered due to non-submission of Annual Returns by FBOs for previous financial year till 2019-20, to be provided year-wise.
- iii. Any further suggestion on the draft scheme.

#### **Action Decided:**

States/UTs to share inputs on the above mentioned draft scheme by 30th September, 2021.

(Action: RCD and States/UTs)





**Agenda No. 12: Clarification Regarding the Procedure for Issuance of Notices under Section-32 of the FSS Act, 2006**

ED(CS) briefed the agenda to CAC members. It was clarified that for issuance of notices under Section-32, the lifting and analysis of food samples is not mandatory, especially when grounds of non-compliance are evident from the product label, advertisements etc. Improvement notices may be issued to such defaulting FBOs directly without lifting samples to avoid delays when the violations are noticed from product labels, advertisements, claims etc and the composition of the said product is not under challenge/ examination. The proposal was acknowledged by the States.

**Action Decided:**

CFS of all States/UTs to issue necessary directions to DOs/FSOs

**Supplementary Agenda: Scanning of FBO's Physical file for Maintaining Digital History in FoSCoS**

ED(CS) emphasized on the importance of maintaining digital history in FoSCoS. FSSAI will be providing software for uploading the offline documents and digitizing them. Every File / Document to be mapped with FBOs' license/registration number and priority should be given to Files of Active FBOs as well as Files of FBOs [whether expired or active] against which cases are pending.

**Action Decided:**

- a) IT and RCD to develop SOP to provide functionality in FoSCoS system to upload scanned files of old physical license records.
- b) State Authorities to review the resources required for Scanning of files and identify the files to be scanned and uploaded.
- c) States to estimate the cost of resources required and may raise the request to make the estimation part of MoU.

(Action: States/UTs, IT & RCD)

**Agenda No. 13 (A): Updates on Eat Right India Activities**

ED(CS) updated the CAC members on recent Eat Right India Activities such as Eat Smart Cities Challenge, Eat Right Challenge for Cities & Districts and Eat Right Mela & Walkathon.

1. **Eat Smart Cities Challenge:** 109 smart cities are participating in this challenge. Cities such as Chandigarh and Jabalpur have launched surveillance drives and Bhubaneswar has launched licensing drives in association with State Food Safety Departments; Ajmer has launched a plastic waste collection and recycling drive; Nashik, Pune and Indore have launched social and behaviour change awareness campaigns on social media; Panaji is actively working on Benchmarking and Certifications of hotels and restaurants through Hygiene Rating.

**Action Decided:**

All State Food Safety Departments - DOs/FSOs are requested to set up a meeting and converge with the Municipal Corporations/ Commissioners of Smart City for better implementation of Eat Right India initiatives.

(Action: States/UTs,SBOD)

2. **Eat Right Challenge for Cities and Districts:**188 Cities/ Districts have been enrolled in the Eat Right Challenge. Last date of challenge has been extended till 31, Dec 2021.

**Action Decided:**





Nodal officers are requested to upload details in the portal dashboard with regular activities conducted so that the same can be monitored at FSSAI HQ for evaluation and scoring.

(Action: States/UTs, SBCD)

**3. Eat Right Mela and Walkathon:** To celebrate 'Azadi Ka Amrit Mahotsav', FSSAI has planned to conduct Eat Right Walkathon and Eat Right Melas in 75 cities across India to commemorate 75 Years of India's Independence. During the Melas, it is planned to promote Millets as a nutri-cereal and other local and seasonal produce.

Gujarat kick started the Eat Right Walkathon at Dahod. A 7.5 km walk was done to spread the message of safe and nourishing food for all along with importance of physical fitness to ensure that Indians are healthy and active.

List of empanelled agencies and sample tender has been shared with States for reference, the same can be modified appropriately by the States and vendors can be selected as per GFR. States need to follow all GFR rules during selection of the FSSAI empanelled agencies agency. 50% of the proposed budget will be provided as an advance payment from FSSAI upon request; rest can only be transferred to the States post submission of the Utilization Certificate (UC) to the FSSAI.

Sh. Ashish Gawai, Director, MoHFW emphasized that since year 2021 is the year of Millets, efforts from States/UTs should be made to conduct awareness drives on popularizing the use of millets in the country.

**Action Decided:**

States are requested to select agencies as per GFR and arrange these walkathons/ melas.

(Action: States/UTs, SBCD)

**B. Presentation on food safety activities and success stories of Eat Right India initiatives by States/UTs and discussions**

Some presentations on food safety activities and success stories of Eat Right India Initiatives were made by some States/ UTs before the CAC.

a) The First presentation was made by Shri Sambodh, Assistant Commissioner, Jabalpur Smart City on "**Eat Smart Cities Challenge**" (Annexure 3) . The presentation included details on the licence/ registration drives, surveillance drives conducted , Hygiene rating certifications, and other awareness programs conducted like Sawan Mela, Nukkad natak, webinars, Milavat se Mukti abhiyan, Eat Right Mascot design competition etc

CEO, FSSAI complimented Jabalpur for the excellent work and recommended States to take inspiration from the same and excel in Eat Smart City Challenge.

b) Next Ms. Dipika Chauhan, Dy. Commissioner of Food Safety, Gujarat gave brief presentation on "**Eat Right Initiative (Jail) in Gujarat**"(Annexure 4). The presentation included details on licensing, auditing, training leading to certification of Eat Right Jail in Gujarat.

CEO, FSSAI quoted as all humans, prisoners also have the right to safe and healthy food and hence, appreciated the efforts of State for the initiative. He suggested in addition to hygiene and sanitation checks, nutrition and menu of Jail food may also be looked into.



- c) Next Smt. Preeti Chaudhary, Director, Western Region, FSSAI gave presentation on **RUCO**(Annexure 5) and included the adverse effects of UCO and discarding of the UCO and preventing its entry into the food chains by using the services of Bio-Diesel Aggregators.  
CEO, FSSAI indicated the reuse of UCO is a serious health hazard and asked all the CFS to look into this matter seriously and ensure that UCO is not diverted back to food chain. CFS, Maharashtra suggested preparing a single software for maintaining details of used cooking oil, aggregator details etc. CEO, FSSAI indicated that as different departments are involved, the modalities need to be developed and hence, suggested that CFS, Maharashtra make a presentation on this subject to take it up further.
- d) Next Dr. Vijaya, Assistant Commissioner, Food Safety Department, Himachal Pradesh gave presentation on "**BHOG initiative**" (Annexure 6) in Himachal Pradesh in collaboration with the Department of Language, Art and Culture of the State. In the first phase 36 temples have been selected for the scheme, of which 13 have been awarded.  
CEO, FSSAI appreciated the efforts of the State.
- e) Next Shri Sukhwinder Singh, Designated Officer, Chandigarh showcased "**Best practices followed in regulatory activities**"(Annexure 7). The presentation included details on helpdesks created for licensing/ registration, surveillance drives, surveys, sampling drives, RUCO initiative, and enforcement to check Calcium Carbide.  
CEO, FSSAI appreciated the UTs effort in helping FBOs in getting license/ registration and suggested that Survey results should be followed by regulatory actions and issuing improvement notices.
- f) Next Shri Richard Noronha, Designated Officer, Goa gave a presentation on "**Best practices followed by FDA, Goa**"(Annexure 8). The presentation highlighted the efforts of the State in preparing monthly schedule of officers for sampling, high risk inspections and surveillance activities.  
CEO appreciated the efforts of the State in inspecting high risk commodities.
- g) Next Dr. K C Seran, Director, Assistant Commissioner, Tamil Nadu apprised about "**Anganwadi Centres (ICDS Centres) in the State being certified as Eat Right Campuses**"(Annexure 9).  
CEO congratulated the State for taking the initiative to improve the health and safety of Children.
- h) Next Shri Ajit Shrivastava, Representative of Biodiesel Manufacturers Association of India gave a presentation on current scenario of **UCO**(Annexure 10).  
CEO, FSSAI said UCO getting back to food chain has very adverse impact and hence should be stopped and urged all CFS to look into the matter.

#### Agenda No. 14: Quality Assurance: Credible Food Testing and Effective Surveillance

Advisor (QA) informed that 253 laboratories have been recognized including 37 State Food Testing Laboratories.

Further, it was informed that 19 out of the 28 discontinued SFTLs have not applied for NABL accreditation yet. These laboratories are requested to expedite submission of application to NABL. CEO, FSSAI emphasized that all these SFTLs may seek funds required to meet the expenditure for obtaining NABL accreditation under MOU from FSSAI.

Advisor (QA) intimated that States where SFTLs upgradation activity is complete and HEEs are operational should provide the details of samples analysed and apply for NABL accreditation if not



obtained already. Further, States where upgradation is complete but HEEs are not operational for want of minor equipments and other consumables, should speed up the procurement and start operations soon. In addition, States where renovation work has been initiated/ under process were requested to follow up with concerned departments for completion of renovation work without any further delay. In addition, he also informed that some of the States have not made payments to vendors towards installation/ operationalization of HEEs.

With regard to 18 SFTLs to be supported with grant of setting up of a Microbiology lab on turnkey basis, a new tender has been floated by FSSAI and concerned States will be intimated regarding the same soon.

Advisor (QA) stated that some SFTLs have not submitted the Monthly progress reports/ status and urged to share them immediately.

Advisor (QA) also raised concern regarding delays in submission of UC and MPRs in prescribed formats by most of the State/UTs and urged that MPRs and UCs shall be submitted in a timely manner to avoid delay in sanctioning of funds.

Advisor (QA) also informed the members about the status of modified FSWs. 30 modified FSWs has been delivered to 11 States whereas 28 modified FSWs has been sanctioned for 16 States, which will be delivered shortly. Advisor (QA) urged States/UTs to get modified FSWs registered with the transport department immediately once they receive the FSWs in their states.

Advisor (QA) shared the 5-year roadmap for the FSWs and mentioned that FSSAI aims to provide 637 FSWs by the end of year 2026. He mentioned that out of 127 FSWs, only 28 have been sanctioned for the year 2021-22 and urged States to submit proposals for the remaining 99 FSWs. A grant of Rs. 10 lakhs per year for 2 years is being provided by FSSAI which can be used for consumables, fuel and manpower. This grant can be provisioned through MoUs with the States.

CEO, FSSAI urged States to send proposals for getting FSWs and other facilities provided by FSSAI to further strengthen the testing mechanism at the state level.

After the discussion on this agenda, CEO, FSSAI added the following:

- a) With regard to Sample Management System, CEO FSSAI expressed that the samples have to be retained for long time due to launch of cases and hence, there is no space for newer samples. CEO advised that some protocol needs to be developed regarding this. Sampling kits are also to be developed and provided to States. Problems faced while transporting samples from District HQ to Labs in cold chain facility may also be looked into.
- b) CEO, FSSAI intimated that a document on Basic Food Testing labs has been uploaded on FSSAI website. He requested all CFS to go through the document and check the status of the SFTLs in the State based on the document and conduct a gap analysis. He intimated the States that the document also has details for budget/ financial delegation of powers to the Lab heads.
- c) CEO, FSSAI intimated that FSSAI will be conducting many PAN India survey activities per year and that a third party agency will be selected for implementation of the same and the agency will be interacting with State FSO's for sampling etc. States should ensure coordination with these agencies so that the surveys can be completed in a time bound matter.

#### Action Decided:

- a) States are requested to utilize the grants for consumables and contingency from the grant of Rs. 60 lakh released by FSSAI and ensure that all HEEs remain functional.
- b) States/UTs are requested to submit MPRs for HEE and Microbiology labs without fail and within the prescribed timeline i.e. by 7th of following month.
- c) States/UTs are requested to make payments to the vendors as per the terms and conditions of the Rate Contract.
- d) States/UTs are requested to submit the UC as soon as the grant is utilized. The details of grant released, UC received and UC pending in respect of HEE and Microbiology labs are available in Form 11 of agenda.



- e) States/ UTs are requested to submit demand for additional FSWs.
- f) With regard to utilization of hand held devices/ rapid kits, States are requested to submit the reports on tests carried out using these.

**(Action: States/UTs, QA Division)**

At the end, **Advisor (QA)** also gave a presentation on the **Report of National Edible Oil Survey** that was carried out during 25-27 August 2020 by FSSAI Central Team (QA Division) with the help from State Food Safety Officials & 43 Notified labs in order to identify hotspots in the country where there are challenges in edible oils w.r.t. Safety, Quality and Misbranding. The detailed report will be shared with States/ UTs soon for taking necessary regulatory action.

**Action Decided:**

- a) States/UTs were requested to ensure that at least 15 % of regulatory samples picked by the FSOs should be of edible oils and regular inspection to check misbranding and mislabelling.
- b) Tamil Nadu and Karnataka need to examine and address the issue of Aflatoxins through regular inspection of warehouses and also through effective coordination with their respective State Agricultural Departments.
- c) Maharashtra needs to mitigate the issue of heavy metals (Arsenic and Mercury), while Jammu & Kashmir, MP and UP need to check / control Lead contamination.
- d) State authorities need to crackdown on the sale of loose edible oil in the market as during the survey few loose samples were picked up which indicates the practice of selling loose oil.

**(Action: States/UTs, QA Division)**

**After discussion on the agenda items, CEO, FSSAI called upon all the participants to share their inputs.**

Shri Prabodh Halde, Member CAC requested that in addition to surveys of final product i.e. Oil, a survey for premixes supplied by vendors to get an idea of strength of vitamins in the entire value chain may also be considered. CEO, FSSAI welcomed the suggestion.

**Concluding Remarks by Chairperson, FSSAI:**

Chairperson, FSSAI complimented CEO and all the participants for very constructive discussions. She expressed that Food Safety Departments need to be more visible so that the consumers are reassured that we are working for them.

She emphasized that the primary concern for us is the availability of adequate qualified and trained manpower. She stated that unless we do a proficiency assessment of not just our laboratories but also of our regulatory staff in terms of how well they know their job, there is going to be a possibility of uneven enforcement throughout the country. She emphasized the need of training of regulatory staff at all levels. She stressed upon an organised capacity building and proficiency testing at all levels be it inspections, sampling or adjudications.

She emphasized upon the need to recognise the role of MoUs for enhancement of food safety and ensure equivalent commitment by the State Governments. She urged the States/UTs to do the planning for next financial year and submit the work plan proposals immediately. She stressed that finalization of MoU needs to speed up as all States are by now experienced in this regard.

She quoted our Hon'ble Prime Minister's Independence Day speech regarding mandatory fortification of Rice in PDS. She stated that while the availability of +F Rice will lie with Civil Supplies Department, the testing and quality assurance of the same will be with Food Safety Departments. Hence, she asked CFS of all States/UTs to address this aspect and to remain prepared.





She congratulated the States which have obtained NABL accreditation for their laboratories and asked other States to focus on upgradation of their laboratories and getting NABL accreditation because compliance/ enforcement rests on testing. She emphasized that enforcement will lack behind without proper testing.

Finally she complimented the States who made presentations in the meeting. She appreciated the States for the interesting and useful presentations on different aspects of food safety. She appreciated the States for the work being done across the country. She highlighted that these are lessons for everyone to learn so that the efforts across the country can be strengthened.

The meeting ended with a vote of thanks to the Chair.



(R.K. Mittal)

Head (Regulatory Compliance Division)



**List of Participants**

**Smt. Rita Teautia, Chairperson, FSSAI**

**Sh. Arun Singhal, CEO, FSSAI- Chairman, CAC**

**Members of CAC:-**

**Commissioners of Food Safety from States/UTs:**

1. Sh. Suneel Anchipaka, Commissioner of Food Safety, Andaman & Nicobar
2. Ms. Neha Bansal, Commissioner of Food Safety, Delhi
3. Ms. Jyoti J. Sardesai, Commissioner of Food Safety, Goa
4. Dr. H. G. Koshia, Commissioner of Food Safety, Gujarat
5. Sh. Rajiv Rattan, Commissioner of Food Safety, Haryana
6. Sh. Shakeel-UI-Rehman, Commissioner of Food Safety, Jammu & Kashmir
7. Ms. Leelavathy , Commissioner of Food Safety, Karnataka
8. Sh. BalaMurali D, Commissioner of Food Safety, Kerala
9. Sh. Akash Tripathi, Commissioner of Food Safety, Madhya Pradesh
10. Ms. Yamini Sarangi, Commissioner Food Safety, Odisha
11. Sh. Kumar Rahul, Commissioner of Food Safety, Punjab
12. Sh. Srinivasulu, Commissioner of Food Safety, Sikkim
13. Ms. Anita Singh, Commissioner of Food Safety, Uttar Pradesh
14. Sh. Tapan Kanti Rudra, Commissioner of Food Safety, West Bengal
15. Sh. Parimal Singh, Commissioner of Food Safety, Maharashtra
16. Dr. P Senthilkumar, Commissioner of Food Safety, Tamil Nadu

**Invitees from Ministries/ Departments:-**

17. Sh. K. Sridhar Datta, Executive Director, Railways
18. Sh. Ashish V. Gawai, Director (Food Regulation Division), Ministry of Health & Family Welfare
19. Sh. Goutam Kumar Deb, Assistant Commissioner, Department of Animal Husbandry
20. Sh. Neeraj Arora, Deputy Director, Ministry of Small, Micro, and Medium Enterprises
21. Ms Sumita Kumari, Sci. C, Department of Biotechnology
22. Ms Anita Makhijani, Asst. Technical Advisor, Ministry of Women and Child Development

**Members from various fields (Private Members):**

23. Prof. S. Ayyanppan, Chairperson, Scientific Committee, FSSAI
24. R.K. Singh, Director, ICAR – Central Institute of Post-Harvest Engineering and Technology
25. Prof. (Dr.) Poonam Kakkar, Chief Scientist & Head Herbal Research Section, CSIR
26. Ms. Meetu Kapur, Executive Director, Confederation of Indian Industry
27. Dr. Prabodh Shrish Halde, Marico Industry
28. Mr. Ashim Sanyal, COO, Consumer Voice
29. Sh. Ashok Kapoor, Consumer Rights Organisation
30. Sh. Vilas Vishnu Shinde, Managing Director, Shayadari Farm Producers co. ltd.
31. Dr. Shivalinga Prasad Vassireddi, Vimta Labs
32. Sh. Balwinder Bajwa, Director & CEO, EFRAC Ltd., Kolkata



33. Ms. Anita Pardeshi, ICAR- National Research Centre for Grapes

**Other Representatives from States/UTs:**

34. Sh. Kaushal Kishore, Principal Secretary (Health), Bihar
35. Sh. Sendongkaba Jamir, Asst. Food Commissioner, Nagaland
36. Sh. KD Kunjam, Controller, Raipur, Chhattisgarh
37. Dr M.P Basheer, DHS & DO, Lakshadweep
38. Sh. Abhshek Dubey, Jt. Controller, Madhya Pradesh
39. Dr Sonia, Deputy Secretary (Health), Manipur
40. Sh Rahul Singh, Addl. Commissioner, UPSFDA
41. Sh. Hari Shankar Singh, Deputy Commissioner of Food Safety, U.P.
42. Sh. S N Sangma, Joint Commissioner of Food Safety, Meghalaya
43. Sh. Ilanthirayan Dy Food Safety Commissioner, Puducherry
44. Ms. Anuradha Majumdar, Deputy Commissioner of Food Safety, Tripura
45. Sh. S P Adhav, Joint Commissioner HQ, FDA, MH
46. Sh S R Kerare, Joint Commissioner, MH
47. Sh. Lalsawma Pachuau Deputy FSC, Mizoram
48. Sh. UK Mitra, Dy. Commissioner FS, Arunachal Pradesh
49. Sh. Anupam Gogoi, Food Analyst, Assam
50. Sh. Nancy Sahay, Food Analyst, Jharkhand
51. Sh. Pankaj, Senior Food Analyst, Rajasthan
52. Dr. Vijaya Kumar, DFC, Telangana
53. Sh. Laxmi Narayan Reddy, Food Analyst, Telangana
54. Sh. G C Khandwal, Deputy commissioner (Food Safety), Uttarakhand
55. Sh. Nishant Tyagi, Food Analyst, Uttarakhand
56. Sh. Dr John Kemp, State Programme Officer (FSSAI), Nagaland
57. Ms. Priti Thakore, FSO, Dadara & Nagar Haveli
58. Sh. Sukhwinder Singh, Designated Officer, Chandigarh
59. Dr. Vijaya Gautam, Assistant Commissioner, Himachal Pradesh
60. Sh. Tamchos Gurmet, Designated Officer, Ladakh
61. Ms. Sangeeta Thakur, Assistant Director, Maharashtra
62. Sh. Hemant Kulkarni, DD, SPHL, Pune

**Special Invitees:-**

63. Dr Anil Kumar, DDG (IH), Ministry of Housing and Urban Affairs
64. Ms Vandana Saha, GHAI
65. Sh. Sanjay Pandey , National Policy Advisor, GHAI
66. Shri Ajit Shrivastava, Representative of Biodiesel Manufacturers Association of India

**FSSAI Officials:-**

67. Sh. Rajeev Kumar Jain, ED, FSSAI
68. Ms. Inoshi Sharma, ED, FSSAI
69. Dr. Harinder Singh Oberoi, Advisor (QA)
70. Dr. N. Bhaskar, Advisor (Standards)
71. Sh. R. K. Mittal, Head (Regulatory Compliance Division)
72. Sh. Raj Singh, Head (PC&GA)



73. Smt. Lily Prasad, CTO
74. Cdr. Sharad Aggarwal, Director (Finance and Accounts / Training / Consumer Grievances / Performance Management Unit)
75. Dr. Sanu Jacob, Director (Lab Training and Surveillance)
76. Sh. Rajesh Singh, Director, Northern Region
77. Sh. P. Muthumaran, Director, Southern Region
78. Col Pramod Shahaji Dahitule, Director, Eastern Region
79. Ms. Pritee Chaudhary, Director, Western Region
80. Ms. Sweety Behera, Director (Standards)
81. Sh. Subburaj, Deputy Director, Kolkata
82. Sh. Umesh Kumar Jain, Joint Director (QA / Vigilance)
83. Sh. Parveen Jargar, Joint Director (RCD)
84. Sh. Anil Mehta, Joint Director (RCD)
85. Ms Manisha Narayan, DD, Northern Region
86. Sh. Vikas Talwar, DD(RCD)
87. Sh. Prabhat Kumar Mishra, AD (Regulatory Compliance)
88. Sh. Akhilesh Gupta, AD (Regulatory Compliance)
89. Sh. Arvinda Kumar, AD (Regulatory Compliance)
90. Sh. R.K. Narula, AD (Regulatory Compliance)
91. Ms. Remya Kumar, AD (Regulatory Compliance)
92. Ms. Sreela Bandopadhyay, AD (Regulatory Compliance)
93. Ms. Ritu Saxena, AD (Regulatory Compliance)
94. Ms. Apoorva Srivastava, AD (Regulatory Compliance)
95. Dr Shelvi Agarwal, TO (Regulatory Compliance)
96. Ms. Mili Saxena, TO (Regulatory Compliance)
97. Ms. Hiya Pandey, TO (Regulatory Compliance)
98. Dr. Heena Yadav, TO (Regulatory Compliance)
99. Sh. Amit Jha, TO (Regulatory Compliance)
100. Ms. Jeevan Iata, TO (Regulatory Compliance)
101. Ms. Vishali K, TO (Regulatory Compliance)
102. Ms. Srishti Sharma, CFSO (Regulatory Compliance)
103. Sh. Gurpreet Singh, TO (Regulatory Compliance)
104. Sh. Ajay Vino, TO (Regulatory Compliance)
105. Ms. Ruchika Sharma, Media Lead, (SBCD)

\* Mistakes in the spelling of any name or missing names are unintentional and are regretted.